

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-402(PB)/2017

IN THE MATTER OF:

STUP Consultants Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Egis India Consulting Engineering Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Ms. Aakansha Kaul, Ms. Nikita Agarwal, Advs.

For the Respondent: Mr. Ashish Virmani, Advocate

ORDER

The matter is part heard and learned Counsel for the respondent has now stated that the talks for settlement are in progress. Before admission, petition can be withdrawn on the request of the applicant as per the provisions of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

We grant one last opportunity to the parties to reach amicable settlement before the next date of hearing failing which the matter shall be heard on merit.

List the matter on 30th January, 2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Veena